

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3407 of 2021**

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Ismail Ansari @ Md. Ismail Ansari      ... .. **Petitioner**  
**Versus**

The State of Jharkhand      ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate  
For the State : Mr. Shailendra Kr. Tiwari, Spl. P.P.  
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02/25.03.2021 Heard Mr. R.S. Mazumdar, learned senior counsel for the petitioner and Mr. Shailendra Kr. Tiwari, learned Spl. P.P. for the State.

Defect no. 9(i) as pointed out by the office is ignored.

The petitioner is an accused in connection with Jamtara Cyber P.S. Case No. 62 of 2020.

On a raid conducted by the Police the petitioner and other accused persons were apprehended. From the possession of the petitioner Mobile with SIM and a SBI ATM Card were recovered. He was suspected to be involved in cyber crime.

The petitioner is in custody since 03.12.2020. The petitioner does not have any criminal antecedent as stated in this application.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-1<sup>st</sup>, Jamtara in connection with Jamtara Cyber P.S. Case No. 62 of 2020, subject to the condition that one of the bailors should be a close relative of the petitioner.

**(R. Mukhopadhyay, J.)**